

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1899
TO BE ANSWERED ON 30.07.2021

SEXUAL HARASSMENT OF CHILDREN IN JUVENILE HOMES

1899. SHRI KAMLESH PASWAN:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the incidents of exploitation/sexual harassment of children in Juvenile Homes and orphanages has increased during the past years;
- (b) if so, the details thereof, State-wise and UT-wise and the reasons therefor; and
- (c) the corrective measures being taken by Government in this regard?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): The Juvenile Justice (Child and Protection of Children) Act, 2015 (JJ Act) and the Juvenile Justice (Care and Protection of Children) Model Rule, 2016 framed there under mandate regular monitoring and inspection of Child Care Institutions (CCIs). The primary responsibility of execution of the JJ Act lies with the State/UT Governments. Ministry has been pursuing with the State/UT Governments to regularly monitor the CCIs. Ministry had issued an advisory to the State/UT Governments on the action to be taken in case of disruption to the life of children and any untoward incidence of abuse in CCIs. The National & State Commissions for Protection of Child Rights have been mandated vide section 109 of the Act to monitor the implementation of the JJ Act, 2015. As per the information provided by the National Crime Records Bureau (NCRB), State/UT-wise, data for crime against children in Juvenile Homes during 2017-2019 is **Annexed**.

Annexure

Annexure to part (a) to (c) of Lok Sabha Unstarred Question No.1899 for 30.07.2021 by Shri Kamlesh Paswan regarding "Sexual Harassment Of Children In Juvenile Homes".

As per NCRB, State/UT-wise cases registered (CR), cases charge-sheeted (CCS), case convicted (CON), persons arrested(PAR), persons charge-sheeted (PCS) and persons convicted (PCV) under JJ Act including offences by Care Takers/ In-charge for crime against children during 2017-2019 is as follows:

2017

S. No.	State/UT	Offences by Care Takers/In-charge of Juvenile Homes					
		CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	8	8	0	21	10	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	20	15	0	21	16	0
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0
7	Gujarat	5	5	0	5	5	0
8	Haryana	9	3	0	5	3	0
9	Himachal Pradesh	0	0	0	0	0	0
10	Jammu & Kashmir	0	0	0	0	0	0
11	Jharkhand	1	0	0	0	0	0
12	Karnataka	9	7	0	13	9	0
13	Kerala	21	14	0	16	16	0
14	Madhya Pradesh	0	0	0	0	0	0
15	Maharashtra	73	46	3	89	53	5
16	Manipur	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	4	4	2	4	4	2
19	Nagaland	0	0	0	0	0	0
20	Odisha	14	11	0	13	13	0
21	Punjab	1	1	0	2	2	0
22	Rajasthan	61	61	5	60	62	5
23	Sikkim	0	0	0	0	0	0
24	Tamil Nadu	7	6	0	3	6	0
25	Telangana	35	15	0	29	19	0
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	0	0	0	0	0	0
28	Uttarakhand	1	1	0	1	4	0
29	West Bengal	4	3	0	4	4	0
	TOTAL STATE(S)	273	200	10	286	226	12
30	A&N Islands	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	1	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi	4	4	1	9	9	1
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	2	0	2	2	0
	TOTAL UT(S)	5	6	1	11	11	1
	TOTAL (ALL INDIA)	278	206	11	297	237	13

Source: Crime in India

2018

S. No.	State/UT	Offences by Care Takers/In-charge of Juvenile Homes					
		CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	5	5	1	5	14	1
2	Arunachal Pradesh	1	0	0	0	0	0
3	Assam	27	7	0	32	7	0
4	Bihar	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0
6	Goa	0	0	0	0	0	0
7	Gujarat	439	437	1	438	440	1
8	Haryana	7	5	0	7	7	0
9	Himachal Pradesh	5	4	0	2	4	0
10	Jammu & Kashmir	0	0	0	0	0	0
11	Jharkhand	7	5	0	11	10	0
12	Karnataka	9	9	0	20	20	0
13	Kerala	33	29	0	32	32	0
14	Madhya Pradesh	27	25	3	31	31	3
15	Maharashtra	22	44	0	74	56	0
16	Manipur	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0
18	Mizoram	3	3	2	3	3	2
19	Nagaland	0	0	0	0	0	0
20	Odisha	8	15	0	3	15	0
21	Punjab	0	0	0	0	0	0
22	Rajasthan	24	21	7	23	23	7
23	Sikkim	3	1	0	1	1	0
24	Tamil Nadu	6	2	0	6	3	0
25	Telangana	12	23	0	29	29	0
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	0	0	0	0	0	0
28	Uttarakhand	7	5	0	5	5	0
29	West Bengal	1	0	0	0	0	0
	TOTAL STATE(S)	646	640	14	722	700	14
30	A&N Islands	2	2	0	1	2	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	1	2	0	4	4	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi	1	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0
	TOTAL UT(S)	4	4	0	5	6	0
	TOTAL (ALL INDIA)	650	644	14	727	706	14

Source: Crime in India

2019							
S. No.	State/UT	Offences by Care Takers/In-charge of Juvenile Homes					
		CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	0	3	0	1	6	0
2	Arunachal Pradesh	0	0	0	0	0	0
3	Assam	20	7	0	21	7	0
4	Bihar	17	17	0	31	31	0
5	Chhattisgarh	3	3	0	3	3	0
6	Goa	0	0	0	0	0	0
7	Gujarat	91	89	0	91	91	0
8	Haryana	4	4	0	5	5	0
9	Himachal Pradesh	3	2	0	1	2	0
10	Jammu & Kashmir	1	0	0	0	0	0
11	Jharkhand	5	0	0	0	0	0
12	Karnataka	10	4	0	13	4	0
13	Kerala	52	45	3	60	61	3
14	Madhya Pradesh	0	0	0	0	0	0
15	Maharashtra	11	16	0	69	21	0
16	Manipur	1	0	0	2	0	0
17	Meghalaya	0	0	0	1	0	0
18	Mizoram	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0
20	Odisha	47	36	0	50	51	0
21	Punjab	16	2	0	21	2	0
22	Rajasthan	80	77	20	84	84	21
23	Sikkim	1	1	0	1	1	0
24	Tamil Nadu	6	4	0	14	4	0
25	Telangana	31	32	22	21	36	24
26	Tripura	0	0	0	0	0	0
27	Uttar Pradesh	3	3	0	3	3	0
28	Uttarakhand	3	1	0	3	3	0
29	West Bengal	1	0	0	0	0	0
	TOTAL STATE(S)	406	346	45	495	415	48
30	A&N Islands	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0
34	Delhi	4	2	0	3	2	0
35	Lakshadweep	0	0	0	0	0	0
36	Puducherry	2	1	0	1	1	0
	TOTAL UT(S)	6	3	0	4	3	0
	TOTAL (ALL INDIA)	412	349	45	499	418	48

Source: Crime in India	Note : Due to non-receipt of data from West Bengal in time for 2019, Data furnished for 2018 has been used
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